

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 8 of 2016**

**Dated: 16<sup>th</sup> March, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Delhi Transco Ltd.**

**... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission & Ors.**

**... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan, Mrs. Swapna  
Seshadri and Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Dhananjay Baijal and Mr. Nikhil  
Nayyar for R-1, DERC

Mr. Rahul Kinra and Mr. Vishal Anand  
for BRPL, BYPL and TPDDL

**ORDER**

Mr. Dhananjay Baijal learned counsel appearing for respondent No.1, State Commission and Mr. Rahul Kinra, learned counsel appearing for respondent Nos. 2 to 4, DISCOMs, prays for and are granted three weeks time to file counter Affidavit/reply to the appeal memorandum. Rejoinder be filed within three weeks thereafter. As per Affidavit of Service all the respondents are properly served. Respondent Nos. 5 & 6, in spite of due service have preferred not to put in appearance.

Post the appeal for hearing on **24<sup>th</sup> May, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/kt